

RAJYA SABHA

*Friday, the 1st August, 1975/the 10th
Shravana, 1897 (Saka)*

The House met at eleven of the clock.
Mr. Chairman in the Chair.

PAPERS LAID ON THE TABLE

**The O'r Board Services
(Classification, Control and Appeal)
Amendment Bye-Laws, 1975**

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRY AND CIVIL
SUPPLIES (HR1 Z. R. ANSARI) : Sir, I
beg to Say on the Table a copy (in English
and Hindi) of the Ministry of Industry and
Civil Supplies (Department of Industrial
Development) Notification S.O. No. 2279,
dated the 19th July, 1975, publishing the
Coir Board Services (Classification, Control
and Appsal) Amendment Bye-laws.
1975.

**Annual Accounts (1971-72) of the Coal
Board and related papers**

ऊर्जा मंत्रालय में उपमंत्रि (श्री० सिद्धेश्वर
प्रसाद) : श्रीमान्, मैं 1971-72 के वर्ष के लिए
कोयला बोर्ड के वार्षिक लेखों की एक प्रति (अंग्रेजी
संस्कृत हिन्दी में) और दफ्तर पर लेखा परीक्षा प्रति-
वेदन, प्रलेख की सभा पटल पर रखने में हुए विस्तृत
के फरमों की प्रतिलिपि वाले एक विवरण सहित सभा
पटल पर रखता हूँ।

**MOTION RE. APPOINTMENT OF A
MEMBER OF THE RAJYA SABHA TO
THE JOINT COMMITTEE OF THE
HOUSES ON THE CONSTITUTION
(THIRTY-SECOND AMENDMENT)
BILL, 1973**

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS, DE-
PARTMENT OF PERSONNEL AND
ADMINISTRATIVE REFORMS AND
DEPARTMENT OF PARLIAMENTARY
30 RSS/75—1

AFFAIRS (SHRI OM MEHTA) : Sir, I beg
to move:

"That this House concurs in the re-
commendation of the Lok Sabha that the
Rajya Sabha do appoint one member of the
Rajya Sabha to the Joint Committee on the
Constitution (Thirty-second Amendment)
Bill, 1973, in the vacancy caused by the
retirement of Shri Niren Gbosh from the
membership of the Rajya Sabha on the 9th
July, 1975, and resolves that Shri Salil
Kumar Ganguli, member of the Rajya Sabha,
be appointed to the said Joint Committee to
fill the vacancy."

*The question was put and the motion was
adopted.*

**THE TELEGRAPH WIRES
(UNLAWFUL POSSESSION)
AMENDMENT BILL, 1974**

THE MINISTER OF COMMUNICA-
TIONS (SHRI S. D. SHARMA): Sir, I beg
to move :

"That the following amendments made
by the Lok Sabha in the Telegraph Wires
(Unlawful Possession) Amendment Bill,
1974, be taken into consideration, namely
;

*Enacting**Formula *

1. That at page 1. line 1,
for
I 'Twenty-fifth' substitutes 'Twenty-
sixth'.

2. That at page 1, line 4, for '1974'
substitute '1975'."

Sir, this Bill was passed by the Rajya Sabha
on 25th November, 1974 but it could not be
passed in 1974 in the Lok Sabha. Day before
yesterday Lok Sabha has adopted this Bill,
just as it was passed by the Rajya Sabha. We
have got to make certain formal amendments.
The one is that in place of the "Twenty-fifth"
year of the Republic it will be the "Twenty-
sixth" I year of the Republic and the
other is,